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Central Administrative Tribunal
Principal Bench, New Delhi
O.A.No.2529/2002

Friday, this the 27th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P.Singh, Member (A)

Sumanjeet Kaur, Trained Graduate Teacher,
Kendriya Vidyalaya, Punjab Lines, Meerut Cantt.
Meerut U.P.
(By Advocate: Shri Bharat Bhushan)

...Applicant

Versus

1. Commissioner, Kendriya Vidyalaya Sangathan
Institutional Area, New Delhi.
2. Astt. Commissioner, Kendriya Vidyalaya Sangathan
Shalwala, Hathi Badkala, Dehradun.
3. The Principal (Enquiry Officer)
Kendriya Vidyalaya, Lansdowne, Uttarakhand - 246155
4. The Principal, Kendriya Vidyalaya
Bulandshahr, UP

...Respondents

ORDER (ORAL)

Justice V. S. Aggarwal:

The applicant had made a complaint of sexual harassment against her. Subsequently, she herself has been served with a charge-sheet with respect to certain alleged misconduct. The inquiry is proceeding.

2. The applicant seeks quashing of the charge-memo of 27.9.2001 and for setting aside of the inquiry proceedings. At this stage, when inquiry is already initiated and has proceeded a long way, it is unnecessary for us to express any opinion or to quash the proceedings midway. There are no such cogent grounds to do so. At this stage, we are not expressing any further opinion, but application is dismissed observing that nothing said herein is an expression on merits of the matter. The applicant would be at liberty to take all legal and factual pleas available in law, if the occasion arises when the final order is passed.
3. Subject to aforesaid, the OA is dismissed.


(M. P. Singh)
Member (A)

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(V. S. Aggarwal)
Chairman